

SHRI DINEN BHATTACHARYA: Sir, you are not allowing even a clarification which is a very vital one on the statement made by the Minister. The Minister has made a statement..... We want to know whether the D.A. is with retrospective effect or not. This is a very simple clarification. He can answer this.

SHRI H. M. PATEL: The very first sentence of my statement says that it is with effect from 1st September, 1977. "With effect from 1st September..... That was the very first sentence."

SHRI M. KALYANASUNDARAM (Tiruchirapalli): I have given notice, not on this statement but about the earlier statement. I want to submit that the Finance Minister has given relief only to the mill-owners; that was wrong; his action was not going to benefit the cane growers or the consumers. The mill-owners are already fleecing the consumers and the cane growers and now his statement also gives relief only to them. I wanted to raise a discussion that; I have given notice. Please allot some time for discussing that matter.

MR. SPEAKER: It will be considered; all notices will be considered.

12.11 hrs.

RE: MOTION FOR ADJOURNMENT —Contd.

REPORTED ASSAULT BY R.S.S. WORKERS ON SHRI DAMODARAN NAIR, A GUIDE AND GANDHI SMRITI—contd.

MR. SPEAKER: Shri K. Lakkappa, Shri Vasant Sathe and Shri C. M. Stephen Members of Lok Sabha, had each of them given notice for adjournment motion on the same subject.

The Adjournment motion of Shri K. Lakkappa reads as under:

"The recent attack and assault by RSS hooligans on Shri Damodar Nair a guide at Mahatma Gandhi Smriti Nidhi."

The Adjournment motion of Shri Vasant Sathe reads as under:

"Recent Assault by RSS Workers on Shri Damodaran Nair—a guide at Gandhi Smriti for quoting Shri Mesarji Desai."

The Adjournment motion of Shri C. M. Stephen reads as follows:

The calculated persistent assaults on Shri Damodaran Nair a guide, employed at the site of Gandhi Samarak Samiti by persons alleged as RSS elements for the reason that he explains to the visitors. The fact of shooting down Mahatma Gandhi by Nathu Ram Godsey and non-availability of police protection for his security resulting in serious inconvenience and sense of insecurity for visitors to the premises of Gandhi Samarak Samiti."

On an examination of these motions I came to the conclusion that there was no justification to adjourn the business of the House on the basis of the above motions. Adjournment of the business of the House is a serious matter. Every adjournment motion has an element of censure of the government for either doing something wrong or for any serious neglect of duty. The motions made did not indicate any such act or omission on the part of the government. Hence I have withheld my consent to the motions in question. Even Shri Stephen's motion did not indicate how the government was required to give police protection to the guard. I have heard the movers of the motion, the Leader of the House, the Leader of the Opposition and some other Members. I have come to the conclusion that there is no ground to revise my decision. It is well accepted proposition that an adjournment motion is permitted only when there is reason to criticise the government on some substantial and relevant ground. Adjournment motion is not a trifling matter; it has serious consequences. The Government had no responsibility in the matter referred to in the motions. It is not proper for me to express any opinion on the merits of the case. Suffice it to say that allegations made in these motions do not afford a basis for adjournment of the business of the House. Hence I decline to revise my earlier decision. At the same time I have allowed a call attention motion given notice of by Mr. Hitendra Desai.

श्री गौरी शंकर राय (गाजीपुर) : अध्यक्ष महोदय, मेरा एक व्यवस्था का प्रश्न है। जब कोई काम-रोकी प्रस्ताव सदन के समक्ष उपस्थित होता है, तो घाप से यह प्रश्न की जाती है कि घाप उस पर तुरन्त प्रपना फैसला दे दें। यदि उसे प्राइमा फेसी एविडेंस के लिए टासा जाये, तो उस की प्रजेंसी खत्म हो जाती है। जहाँ तक घाप के कलिय

[श्री गीरी शंकर राय]

को रिवाइज करने का प्रश्न है, एजार्नमेंट मोशन के सिलसिले में सारी दुनिया में पालियामेंटरी प्रैक्टिस यह है कि रूलिंग को थोड़ी देर बाद ही रिवाइज कर लिया जाता है। ऐसा मौका कभी नहीं आया है कि एजार्नमेंट मोशन पर दो दिन बाद रूलिंग दिया जाये सिर्फ दो बार मौके आये : एक तो हाउस आफ कामन्स में उस समय, जब इंग्लैंड में सारे कम्युनिकेशन्स खत्म हो गये थे, और दूसरी बार, जब यहां सरकार को दूसरे देशों से कोई सूचना मंगानी थी और प्रधान मंत्री ने कहा था कि हमें समय दिया जाये।

मेरा सबमिशन यह है कि अगर इस सदन में यह परम्परा प्रचलित हो गई कि एजार्नमेंट मोशन पर दो दिन बाद रूलिंग दिया जायेगा, तो फिर एजार्नमेंट मोशन का कोई अर्थ ही नहीं रह जायेगा। एजार्नमेंट मोशन का मतलब ही यह है कि सदन में उस विषय पर उसी वक्त बहस हो जाये। अगर रूलिंग को रिवाइज करने की बात कही जाती है, तो यह भी संभावना हो सकती है कि आप एजार्नमेंट मोशन को मूव करने की इजाजत दे दें। और अगर आप इजाजत दे दें, तो फिर दो दिन के बाद अर्जेंसी का सवाल ही पैदा नहीं होता है। दुनिया भर में पालियामेंटरी प्रैक्टिस यह है कि प्राइम फेशी एविडेंस के बारे में डिविजन को टाला नहीं जा सकता है, जब तक कि सरकार विशेष रूप से यह निवेदन न करे कि किन्हीं विशेष परिस्थितियों के कारण आवश्यक जानकारी या रिपोर्ट देना संभव नहीं है। मैं चाहता हूँ कि आप इस सबध में स्पष्ट रूलिंग दे दें, ताकि देश के विधान-मंडलों और दुनिया के अन्य देशों की पालिया-मेंट्स में इस बात को बोट न किया जाये कि एजार्नमेंट मोशन पर दो दिन बाद रूलिंग हुआ।

4 बात में सिर्फ परम्परा और डिप्रेसेशन

के लिहाज से निवेदन कर रहा हूँ। इसलिए इस सबध में आप एक निश्चित व्यवस्था दें। यह प्रेसीडेंट नहीं बनाना चाहिए।

12'15 hrs.

QUESTION OF PRIVILEGE AGAINST SHRIMATI INDIRA GANDHI AND OTHERS.

श्री मधु लिमये (बांका) : अध्यक्ष महोदय, अगर आप का हुकम हो तो मैं आप की खिदमत में कुछ बातें कहना चाहूंगा..

MR. SPEAKER: I am not going to allow any discussion.

SHRI VASANT SATHE (Akola): I want to make a submission. As one of the persons who had given notice, my request to you is, if you are allowing calling attention, our names may kindly be added to the calling attention. There will be no harm in it.

MR. SPEAKER: Upto five Members, you can add.

SHRI K. LAKKAPPA (Tumkur): My name was the first.

MR. SPEAKER: You are inevitable, Mr. Lakkappa.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I talked to you yesterday.....

MR. SPEAKER: I see no point of order in that. There is no substance. I need not say anything at all.

SHRI C. M. STEPHEN: rose.

MR. SPEAKER: I have not given any decision. I have allowed him to mention. It is for the House to decide.

श्री मधु लिमये : अध्यक्ष महोदय, इस सदन का समय बचाने के लिए और आप की जानकारी के लिए मैं निवेदन करूंगा, कुछ समय पहले मैंने आप को... (इटरप्शंस)

SHRI C. M. STEPHEN (Idukki): I am on a point of order.